

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 109**  
**IA(I.B.C)/840(CH)2024**  
**And**  
**C.P. (IB)/286(CH)2022**

**IN THE MATTER OF:**

**Indian Bank**

...

**Petitioner**

**Versus**

**Smt. Parkash Devi**

...

**Respondent**

**Under Section: 95(1), 99, IBC 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP**

: Mr. Dharam Paul Garg, Advocate with Mr. Vivek  
Bansal, RP in person.

**ORDER**

Heard the submissions made by the RP as well as the learned counsel for the RP. In the interest of justice and fair play, let next date of hearing be specifically communicated by RP to the Personal Guarantor in the matter. Let an affidavit of service be filed before the next date of hearing. Post this matter after two weeks. List the matter on 28.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**